



2026:AHC:178650

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 29884 of 2026

Satish Saroj

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Manoj Kumar Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Sri Manoj Kumar Yadav, learned counsel for the applicant and Sri Manoj Kumar Singh, learned Brief Holder for the State-respondent.
2. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 243 of 2026, under Sections 191(2), 191(3), 115(2), 103(1), 352, 351(3), 3(5) of BNS, Police Station Kerakat, District Jaunpur, during pendency of the trial in the court below.
3. Learned counsel for the applicant submitted that however, applicant is named in the FIR alongwith four others but only general role has been assigned to all the accused.
4. He further submitted that when the statements of the informant and other witnesses were recorded during investigation then they stated that co-accused Shubham Saroj caused head injury to the deceased and post mortem report also suggests that deceased sustained only single injury on his head and died due to head injury.
5. He further submitted that therefore it reflects, co-accused Shubham Saroj was the principal accused.
6. He further submitted that even after considering entire facts in detailed co-accused Kishan Saroj has been released on bail vide order dated 11.8.2026 passed in Crl. Misc. Bail Application No. 28043 of 2026 and case of applicant is at par with him.
7. He further submitted that applicant is having no previous criminal history

and he is in jail in the present matter since 15.6.2026.

8. Per contra, learned AGA opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. However, applicant is named in the FIR alongwith others who were total five in numbers but it reflects, in the FIR only general role has been assigned to all the accused.

11. Further, from the statements of the eye witnesses it reflects, according to them co-accused Shubham Saroj was the principal accused who by causing head injury committed the murder of the deceased and even post mortem report suggests that deceased sustained single injury on his head and due to this injury he died.

12. Further, even it reflects, co-accused Kishan Saroj has been released on bail by this Court and case of applicant is at par with him.

13. Further, applicant is having no previous criminal history and he is in jail in the present matter for last more than two months.

14. Therefore, considering the facts and circumstances of the case, discussed above, in my view, applicant is entitled to be released on bail.

15. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

16. Let the applicant-**Satish Saroj**, be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

17. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

18. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 24, 2026
Ankita

(Sameer Jain,J.)